

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 09
(IB)-528(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd. Applicant/petitioner
v.
Taurus Agile Technology Corporation (P) Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 18.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

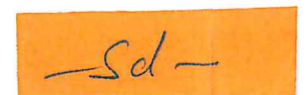
PRESENT:

For the RP Ms. Prachi Johri, Adv.
For the Respondent(s): -

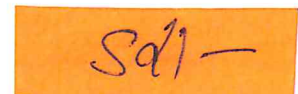
ORDER

CA-1833(PB)/2019

Arguments heard. Order reserved.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)